

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-1619(ND)/2019
IA/5478/2021

IN THE MATTER OF:

M/s. Transrail Lighting Limited

...PETITIONER

Vs.

M/s. Zapdor Engineering Private Limited

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Sumeer Sodhi, Adv. Arjun
Nanda, Adv. Bhawna Mapwal.

For the Respondent/Corporate Debtor :Adv. Sunanda Chowdhury.

ORDER

IA/5478/2021

Ld. Counsel for the Financial Creditor is present. Proxy Counsel for the Corporate Debtor is present and submitted that the arguing counsel is not available today and therefore, sought adjournment. In view of this, list the matter along with IA/5478/2021 on **04.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)